

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.135
TO BE ANSWERED ON 18.11.2019

RECOGNITION OF RAM SETU AS MONUMENT OF NATIONAL IMPORTANCE

135. DR. SANJAY JAISWAL:

Will the Minister of CULTURE be pleased to state:

- (a) whether Ram Setu is recognised as a monument of National Importance under the AMASR Act,1958;
- (b) if not, the reasons for its non-inclusion;
- (c) the steps taken for its protection;
- (d) the number of heritage sites freed from encroachments during the last three years; and
- (e) the reason behind the slow pace of action taken for removal of encroachments?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a) to (c) The matter is pending with the Hon'ble Supreme Court of India.
- (d) The Centrally protected monuments freed from encroachment during the last three years are given at Annexure.
- (e) Archaeological Survey of India is completely dependent on State Governments for removal of encroachment.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO.135 FOR 18.11.2019

Details of encroachments partially removed from the centrally protected monuments during the last three years

Sl. No.	Name of monument	Locality	District	State
1.	Mahadev Temple	Belpan	Bilaspur	Chhattisgarh
2.	Chaiturgarh Fort	Lapha	Korba	
3.	Danteshwari Devi Temple	Dantewada	South Baster	
4.	Asafi Imambara	Lucknow	Lucknow	Uttar Pradesh
5.	Warren Hasting's House	Barasat	North 24 Parganas	West Bengal
6.	Ther Mound	Sirsa	Sirsa	Haryana
7.	Mosque of Ali Vardi Khan,	Sarai Ala Vardi	Gurgaon	